

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE PARTIES: Mr. Mukesh Balabhai Patel

V/s.

M/s. Tulip Shapes & Structures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	<i>Arun Panichan</i>	<i>A.O.R</i>	
	<i>Gaurangi Pujare</i>	<i>Respondent</i>	<i>Gaurangi</i>
		<i>NO. 1-5</i>	

Order

C.P No. 06/241-242/NCLT/MB/MAH/2016

1. That a mention has been made; as the Court assembled; from the side of the Respondents that although a date has been extended from 18.08.2016 to 26.08.2016 to file the Affidavit-in-Reply but due to certain difficulties the same could not be filed. Ld. Counsel has therefore prayed for more time be granted for filing of the Reply.
2. Ld. Counsel of the Petitioner has objected for the further extension of date for filing of the Reply however asked to impose a cost on the Respondent if date is to be extended. Ld. Counsel has also pleaded that the Respondents be directed to provide the accounts for the period 2015-2016.

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3. Considering the submissions of both the sides it is hereby directed as under:-
- a. That the directions given by the Bench vide an order dated 25.07.2016 shall remain in force except as modified in this order.
 - b. That the accounts for the F. Y. 2015-2016 shall be provided to the Petitioner on or before 07.09.2016.
 - c. That for filing the Reply to the C.P., further time is extended up to 13.09.2016. Presently no order as to cost; but the time extended may be treated as last-chance to the Respondent(s).
 - d. That the matter is already posted for hearing on 13.09.2016; hence the further course of action shall be decided on the said next date of hearing.

sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 29th August, 2016.